

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 2722
TO BE ANSWERED ON 01ST AUGUST, 2017
PAYMENT TO SUGARCANE FARMERS

2722. SHRI RAJESH VERMA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the sugar mill owners are not making payments of the dues to the sugarcane farmers even after the end of sugarcane crushing season in Uttar Pradesh; and
- (b) if so, the action taken against the profit making sugar mills to ensure the payments of dues to the sugarcane farmers, the details thereof?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a): As per the information received from Government of Uttar Pradesh, out of total sugarcane dues payable amount of Rs.25387 Crores during current sugarcane crushing season 2016-17(1st October to 15th July) , Rs.22959 Crores(90.44%) has already been paid as on 25.07.2017 and only Rs.2428 Crores of sugarcane dues arrears is yet to be paid to the farmers by sugar mills in the state.

(b): The Sugarcane (Control) Order, 1966 stipulates payment of cane price within 14 days of supply, failing which interest at the rate of 15% per annum on amount due for the delayed period beyond 14 days is payable. The Central Government advises the State Government to take strict action as per provision of law against the defaulting sugar mills to clear pending dues of farmers. The Powers to enforce the provisions of Sugarcane (Control) Order, 1966 with regard to payment of cane dues of farmers is mainly vested with the State Governments as they have necessary field formation, for its implementation. The State Government of Uttar Pradesh has issued legal notices to all the defaulting sugar mills for clearing the balance cane price dues.
